

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 321
IA-6061/2023, IA-5876/2023, IA-2897/2020, IA-918/2019, IA-4897/2020,
IA-2898/2020, IA-3761/2022

IN
(IB)-343(ND)/17

IN THE MATTER OF:

MR. COLUMBIA Petro Chem Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Petrolube India Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 01.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Milan Negi, Mr. Nikhil Jha, Advs. In IA-2898/2020 & IA-5876/2023
For the HDFC Bank : Mr. Dhruv Gupta, Adv.
For the CD : Mr. Raunak Satpathy, Adv.
For the Respondent : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Advs. For R-6, Mr. M.L.Garg, Adva. In IA-2897/2020, Mr. Suryansh Shukla, Adv. For R-4 in IA-2898/2020
For the Liquidator : Mr. Ashwani Kumar Gupta, Liquidator in person.

ORDER

Due to paucity of time, the matter is adjourned to
15.05.2024.

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)